



## Urgent need for crime alert system

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Recently, the Central Government informed the Supreme Court that nearly 36,000 children have gone missing without a trace since 2020, even as data from eight States remains unavailable.

These distressing numbers call for urgent systemic reform, beginning with the introduction of a Crime Alert System. A proven global model is the AMBER (America's Missing: Broadcast Emergency Response) Alert system.

India already has the technological capability. The Common Alerting Protocol (CAP) — based Integrated Alert System, currently used for disaster alerts, can be adapted to issue location-based crime alerts in regional languages.

This system, if activated promptly by local police stations, could prove vital in the “golden hours” following a child's disappearance. Additionally, such alerts would bring much-needed visibility to initiatives like ‘Operation Muskan’, which — despite good intentions — struggle due to poor coordination and lack of public engagement.

**SRINIVAS MADHAV | HYDERABAD**



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# 6-year-old girl missing in Bhopal

## ▶ NHRC issues notice to government and DGP

**Bhopal:** The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh Government and the state's Director General of Police (DGP) in response to the alarming case of a 6-year-old girl who has been missing for the past 18 days in the Koh-e-Fiza area of Bhopal. Despite efforts by the police, no substantial leads have emerged so far, prompting the NHRC to take a firm stand on the matter.

In a statement, the NHRC announced that it had taken suo-motu cognizance of the case. According to media reports, the girl's disappearance represents a grave

violation of human rights. The Commission has instructed the Chief Secretary of Madhya Pradesh and the DGP to submit a detailed report on the matter within two weeks.

The NHRC also expressed concern over the rising cases of women and girls going missing in the state. Over the past three years, more than 3,400 women and girls have been reported missing, pointing to a serious social issue that demands urgent attention.

It is reported that the missing girl's mother is homeless and has eight children. She suspects the

involvement of a relative in her daughter's disappearance and has accused the police of not conducting an impartial investigation. In its notice, the NHRC made it clear that if the information provided in the media is accurate, this is a serious human rights violation that requires immediate action. The Commission has urged the government and the police to treat this case as a top priority and to make every possible effort to locate the missing girl safely. Furthermore, the NHRC expects the authorities to take effective measures to prevent such incidents from recurring in the future.





## NHRC directs Koraput Collector to provide road connectivity in 100 villages

### STATESMAN NEWS SERVICE

BHUBANESWAR , 4 MAY:

The National Human Rights Commission (NHRC) has directed the Collector, Koraput district to take concrete steps to complete the road connectivity projects under MGNREGS or other applicable schemes. The NHRC also transmitted a copy of the order to the Chief Secretary for information and necessary action.

While adjudicating the petition filed by Activist –Lawyer Radhakanta Tripathy the NHRC passed the order on 2 May after considering the reports submitted by the state authorities.

Citing the plight of a pregnant woman namely Pushpanjali Khora (35) from Village Haldasil, Dusarsuni Panchayat, Koraput District, Odisha, was in labour pain and was shifted to Dasmanpur Community

Health Centre on a stretcher as ambulance could not reach due to poor condition of the road, the petitioner alleged that 35 such cases were reported since 2016. It is a common phenomenon for those who fell sick and require specialized treatment in the Koraput villages.

The petitioner requested the NHRC for ensuring compensation to the victims and to ensure all weather road and digital connectivity to all the villages in the district.

The NHRC passed the order after it was informed by the Collector, Koraput that there are still 191 unconnected human habitations having a population of more than 100 and the District Administration is taking concrete steps to complete those road connectivity projects under MGNREGS.

# महिला आयोग का पुलिस से सवाल, संगठित अपराध की धारा क्यों नहीं लगाई

नवदुनिया प्रतिनिधि, भोपाल: हिंदू लड़कियों से दुष्कर्म और वीडियो बनाकर ब्लैकमेलिंग करने के प्रकरण की जांच के लिए भोपाल पहुंची राष्ट्रीय महिला आयोग की टीम ने पुलिस की अब तक की कार्रवाई पर सवाल उठाए हैं। रविवार को इस टीम ने विशेष जांच दल (एसआईटी) के अधिकारियों को तलब करके अब तक हुई एफआईआर, उनकी जांच व कार्रवाई की स्थिति जानी। वहीं एक पीड़ित छात्रा से मुलाकात करके उसके बयान दर्ज किए। झारखंड की पूर्व डीजीपी के नेतृत्व वाली टीम ने माना कि सुनियोजित तरह से अंजाम दी गई घटनाएं



मुहैया कराने वालों की भी जांच करने के लिए कहा है।

टीम के सदस्यों ने अधिकारियों और पीड़िता से बातचीत के बाद पाया कि

हिंदू युवतियों को सुनियोजित ढंग से फंसाया गया और उनसे दुष्कर्म कर उसका वीडियो बनाकर ब्लैकमेल किया गया। जांच के बाद टीम के

## मानवाधिकार आयोग ने पुलिस को भेजा नोटिस

इस मामले में राष्ट्रीय मानवाधिकार आयोग भी सक्रिय हो गया है। आयोग के सदस्य प्रियंक कानूनगो ने बताया कि तीन पीड़ित लड़कियों ने आयोग से संपर्क किया है। इसके आधार पर आयोग ने भोपाल पुलिस को नोटिस भेजकर दो सप्ताह के भीतर कार्यवाही

रिपोर्ट मंगी है। कानूनगो ने कहा कि इस मामले में पीड़ित लड़कियों की संख्या अधिक भी हो सकती है। आयोग की एक टीम जल्दी ही भोपाल जकर मामले की जांच करेगी। इसमें अब तक की कार्रवाई से लेकर अन्य बिंदुओं पर भी पड़ताल की जाएगी।

सदस्यों ने मामले की जांच कर रहे पुलिस अधिकारियों की बैठक ली। इसमें टीम के सदस्यों ने निर्देश दिए कि पूरा गिरोह संगठित रूप से काम कर रहा था। ऐसे में उन पर संगठित अपराध की धाराएं बढ़ाई जानी चाहिए। किराये के जिन कमरों में हुआ दुष्कर्म, उनके मकान मालिकों पर भी कार्रवाई की जाएगी

● पेज 3 भी पढ़ें

## फंडिंग करने वाले वेनकाव हों, अपराध में सहयोगी माना जाए

आयोग की जांच टीम के सदस्यों ने कहा कि कहा कि सभी आरोपितों की पृष्ठभूमि आर्थिक रूप से बेहद कमजोर है। ऐसे में उनके पास मंहगी बाइक, कार, किराए पर कई जगह लिए कमरे और रोजाना क्लब में ले जाने के रुपये कहीं से तो आए। इससे साफ होता है कि उन्हें किसी ने फंडिंग की है। पुलिस

को आरोपितों को किसी की ओर से वित्तीय मदद पहुंचाने की संभावना की भी जांच बारीकी से करनी चाहिए। तब तक उन्हें आर्थिक रूप से सहयोग करने वालों को भी वेनकाव किया जा सके। फंडिंग करने वालों पर भी कार्रवाई होनी चाहिए। उन्हें अपराध में सहयोगी माना जाना चाहिए।

## आज तीन पीड़िताओं के बयान दर्ज करेगी टीम, टीआईटी कालेज भी जांच के दायरे में

सोमवार को राष्ट्रीय महिला आयोग की टीम के सदस्य तीन पीड़ित छात्राओं के बयान दर्ज करेंगे। इसके साथ ही वे टीआईटी कालेज व क्लब 90 में भी जाएंगे, जहां आरोपितों ने छात्राओं को निशाना बनाया। टीम के सदस्यों ने

बागसेवनिया थाना प्रभारी व अशोक गार्डन थाना प्रभारी को बुलाया। उनसे तथ्य समझने के बाद कहा कि पुलिस को टीआईटी कालेज की भी जांच करनी चाहिए। यहां की छात्राओं को आरोपितों ने झूठे में लिया। वहां देखना होगा कि

क्या वहां महिला सुरक्षा संबंधी गाइडलाइन का पालन किया गया या नहीं। क्लब 90 की क्या भूमिका थी। यदि वहां सुनियोजित रूप से पूरा प्रकरण चल रहा था तो उसके भी कार्रवाई में शामिल करना चाहिए।



# भोपाल में मुस्लिम युवकों द्वारा हिंदू लड़कियों से दुष्कर्म का मामला आयोग ने पुलिस से पूछा- दुष्कर्मियों पर क्यों नहीं लगाई संगठित अपराध की धारा

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थाना स्तर पर बनाई जाए महिला सुरक्षा समिति



मुख्यमंत्री डा. मोहन यादव को ज्ञापन देतीं सकल हिंदू समाज की महिलाएं। • नईदुनिया

राज्य व्यूरो, नईदुनिया, भोपाल : सकल हिंदू समाज की महिलाओं ने मुख्यमंत्री डा. मोहन यादव से भेंटकर उन्हें ज्ञापन सौंपा। इसमें मांग की गई कि हिंदू समाज की छात्राओं एवं युवतियों को फंसाकर उनका उत्पीड़न के मामले की जांच विशेष जांच दल (एसआईटी)

बनाकर कराई जाए। भविष्य में ऐसी घटनाओं को रोकने के लिए पूरे प्रदेश में थाना स्तर पर महिला सुरक्षा समिति का गठन हो। इसके साथ ही भविष्य में ऐसी घटनाओं की पुनरावृत्ति और महिला उत्पीड़न रोकने के लिए जिला एवं प्रदेश स्तर पर समितियों का गठन किया जाए।

**पुलिस को भेजा नोटिस**

भोपाल दुष्कर्म कांड में राष्ट्रीय मानवाधिकार आयोग भी सक्रिय हो गया है। आयोग के सदस्य प्रियंक कानूनगो ने बताया कि तीन पीड़ित लड़कियों ने आयोग से संपर्क किया है। इसके आधार पर आयोग ने भोपाल पुलिस को नोटिस भेजकर दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

**मकान मालिकों पर होगी कार्रवाई**

नईदुनिया प्रतिनिधि, भोपाल : हिंदू लड़कियों से दोस्ती कर फरहान और अली जिन दोस्तों के किराये के कमरों पर ले जाकर दुष्कर्म की वारदात को अंजाम देते थे, पुलिस उनके मकान मालिकों पर भी कार्रवाई करने की तैयारी में है। भवनों के कागज दुरुस्त नहीं मिले तो उन्हें तोड़ा भी जा सकता है।



# भोपाल में मुस्लिम युवकों द्वारा हिंदू लड़कियों से दुष्कर्म का मामला आयोग ने पुलिस से पूछा- दुष्कर्मियों पर क्यों नहीं लगाई संगठित अपराध की धारा

नईदुनिया प्रतिनिधि, भोपाल : हिंदू लड़कियों से दुष्कर्म और वीडियो बनाकर ब्लैकमेलिंग करने के प्रकरण की जांच के लिए भोपाल पहुंची राष्ट्रीय महिला आयोग की टीम ने पुलिस की अब तक की कार्रवाई पर सवाल उठाए हैं। रविवार को इस टीम ने विशेष जांच दल (एसआइटी) के अधिकारियों को तलब करके अब तक हुई एफआइआर, उनकी जांच व कार्रवाई की स्थिति जानी। वहीं एक पीड़ित छात्रा से मुलाकात करके उसके बयान दर्ज किए। झारखंड की पूर्व डीजीपी निर्मल कौर के नेतृत्व वाली इस तीन सदस्यीय आयोग की जांच टीम ने अधिकारियों से पूछा कि प्रकरण में गिरोह सामने आने के बाद भी संगठित अपराध की धारा क्यों नहीं लगाई गई। टीम ने इस गिरोह को फंडिंग (वित्तीय मदद) मुहैया कराने वालों की भी जांच करने के लिए कहा है। टीम के सदस्यों ने अधिकारियों और पीड़िता से बातचीत के बाद पाया कि हिंदू युवतियों को निशाना बनाकर उन्हें सुनियोजित ढंग से फंसाया गया और उनसे दुष्कर्म कर उसका वीडियो बनाकर ब्लैकमेल किया गया। जांच के बाद सदस्यों ने जांच कर रहे पुलिस अधिकारियों की बैठक ली।

थाना स्तर पर बनाई जाए महिला सुरक्षा समिति



मुख्यमंत्री डा. मोहन यादव को ज्ञापन देतीं सकल हिंदू समाज की महिलाएं। • नईदुनिया

राज्य व्यूरो, नईदुनिया, भोपाल : सकल हिंदू समाज की महिलाओं ने मुख्यमंत्री डा. मोहन यादव से भेंटकर उन्हें ज्ञापन सौंपा। इसमें मांग की गई कि हिंदू समाज की छात्राओं एवं युवतियों को फंसाकर उनका उत्पीड़न के मामले की जांच विशेष जांच दल (एसआइटी)

बनाकर कराई जाए। भविष्य में ऐसी घटनाओं को रोकने के लिए पूरे प्रदेश में थाना स्तर पर महिला सुरक्षा समिति का गठन हो। इसके साथ ही भविष्य में ऐसी घटनाओं की पुनरावृत्ति और महिला उत्पीड़न रोकने के लिए जिला एवं प्रदेश स्तर पर समितियों का गठन किया जाए।

**पुलिस को भेजा नोटिस**

भोपाल दुष्कर्म कांड में राष्ट्रीय मानवाधिकार आयोग भी सक्रिय हो गया है। आयोग के सदस्य प्रियंक कानूनगो ने बताया कि तीन पीड़ित लड़कियों ने आयोग से संपर्क किया है। इसके आधार पर आयोग ने भोपाल पुलिस को नोटिस भेजकर दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

**मकान मालिकों पर होगी कार्रवाई**

नईदुनिया प्रतिनिधि, भोपाल : हिंदू लड़कियों से दोस्ती कर फरहान और अली जिन दोस्तों के किराये के कमरों पर ले जाकर दुष्कर्म की वारदात को अंजाम देते थे, पुलिस उनके मकान मालिकों पर भी कार्रवाई करने की तैयारी में है। भवनों के कागज दुरुस्त नहीं मिले तो उन्हें तोड़ा भी जा सकता है।

# भोपाल में मुस्लिम युवकों द्वारा हिंदू लड़कियों से दुष्कर्म का मामला आयोग ने पुलिस से पूछा- दुष्कर्मियों पर क्यों नहीं लगाई संगठित अपराध की धारा

नईदुनिया प्रतिनिधि, भोपाल : हिंदू लड़कियों से दुष्कर्म और वीडियो बनाकर ब्लैकमेलिंग करने के प्रकरण की जांच के लिए भोपाल पहुंची राष्ट्रीय महिला आयोग की टीम ने पुलिस की अब तक की कार्रवाई पर सवाल उठाए हैं। रविवार को इस टीम ने विशेष जांच दल (एसआईटी) के अधिकारियों को तलब करके अब तक हुई एफआईआर, उनकी जांच व कार्रवाई की स्थिति जानी। वहीं एक पीड़ित छात्रा से मुलाकात करके उसके बयान दर्ज किए। झारखंड की पूर्व डीजीपी निर्मल कौर के नेतृत्व वाली इस तीन सदस्यीय आयोग की जांच टीम ने अधिकारियों से पूछा कि प्रकरण में गिराव सामने आने के बाद भी संगठित अपराध की धारा क्यों नहीं लगाई गई। टीम ने इस गिराव को फंडिंग (वित्तीय मदद) मुहैया कराने वालों की भी जांच करने के लिए कहा है। टीम के सदस्यों ने अधिकारियों और पीड़िता से बातचीत के बाद पाया कि हिंदू युवतियों को निशाना बनाकर उन्हें सुनियोजित ढंग से फंसाया गया और उनसे दुष्कर्म कर उसका वीडियो बनाकर ब्लैकमेल किया गया। जांच के बाद सदस्यों ने जांच कर रहे पुलिस अधिकारियों की बैठक ली।

थाना स्तर पर बनाई जाए महिला सुरक्षा समिति



मुख्यमंत्री डा. मोहन यादव को ज्ञापन देतीं सकल हिंदू समाज की महिलाएं। • नईदुनिया

राज्य व्यूरो, नईदुनिया, भोपाल : सकल हिंदू समाज की महिलाओं ने मुख्यमंत्री डा. मोहन यादव से भेंटकर उन्हें ज्ञापन सौंपा। इसमें मांग की गई कि हिंदू समाज की छात्राओं एवं युवतियों को फंसाकर उनका उत्पीड़न के मामले की जांच विशेष जांच दल (एसआईटी)

बनाकर कराई जाए। भविष्य में ऐसी घटनाओं को रोकने के लिए पूरे प्रदेश में थाना स्तर पर महिला सुरक्षा समिति का गठन हो। इसके साथ ही भविष्य में ऐसी घटनाओं की पुनरावृत्ति और महिला उत्पीड़न रोकने के लिए जिला एवं प्रदेश स्तर पर समितियों का गठन किया जाए।

**पुलिस को भेजा नोटिस**

भोपाल दुष्कर्म कांड में राष्ट्रीय मानवाधिकार आयोग भी सक्रिय हो गया है। आयोग के सदस्य प्रियंक कानूनगो ने बताया कि तीन पीड़ित लड़कियों ने आयोग से संपर्क किया है। इसके आधार पर आयोग ने भोपाल पुलिस को नोटिस भेजकर दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

**मकान मालिकों पर होगी कार्रवाई**

नईदुनिया प्रतिनिधि, भोपाल : हिंदू लड़कियों से दोस्ती कर फरहान और अली जिन दोस्तों के किराये के कमरों पर ले जाकर दुष्कर्म की वारदात को अंजाम देते थे, पुलिस उनके मकान मालिकों पर भी कार्रवाई करने की तैयारी में है। भवनों के कागज दुरुस्त नहीं मिले तो उन्हें तोड़ा भी जा सकता है।



Times of India

### **NHRC directs Koraput collector to expedite road projects in 191 villages**

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-directs-koraput-collector-to-expedite-road-projects-in-191-villages/articleshow/120878476.cms>

Hemanta Pradhan / May 4, 2025, 23:34 IST

Bhubaneswar: The National Human Rights Commission (NHRC) has asked Koraput collector to take necessary action and execute road projects connecting 191 villages in the district. The commission gave the order on Friday after hearing a petition filed by human rights activist and lawyer Radhakanta Tripathy. In his petition, he alleged that ambulances could not enter several villages in the tribal-dominated district due to lack of all-weather roads.

Tripathy mentioned a case involving pregnant Pushpanjali Khora, 35, of Haldisil village under Dusarsuni panchayat in Koraput district. She was shifted to Dasmantpur community health centre on a stretcher because an ambulance could not reach her due to the poor condition of the road in August last year. The petitioner alleged that 35 such cases were reported since 2016. He requested the intervention of the commission so that all-weather road connectivity could be provided to the tribal villages in the district. Accordingly, the commission directed the state govt to submit a report on the issue and on Feb 6, the Koraput collector submitted a report, stating that an earthen road from Ankarguda to Haldisil was constructed. The panchayati raj department secretary also submitted a report regarding the matter. Furthermore, the collector submitted a block-wise report on the status of all-weather road connectivity to the unconnected villages. The report suggested that there are still 191 unconnected villages with populations of more than 100 in the district and the district administration is taking concrete steps to complete those road connectivity projects under the Mahatma Gandhi National Rural Employment Guarantee Scheme.

"Upon perusal of reports, it is clear that the Odisha govt has been taking steps towards creating rural infrastructure, but the report of the collector is worrisome. There are still 191 unconnected village habitations with populations of more than 100 in the district and the district administration is yet to connect them. Let direction be issued to the Koraput collector to expedite and take all concrete steps to complete those road connectivity projects and submit an additional report within 12 weeks," read the NHRC order.



Jagran

## **Kerala CM Pinarayi Vijayan's Documentary To Premiere On May 21 Showcasing His Journey And Governance Milestones**

Kerala News: A documentary titled Pinarayi The Legend, highlighting Kerala CM Pinarayi Vijayan's life and political career, will be released on May 21 in Thiruvananthapuram. Produced by a CPI(M)-affiliated group, the film has sparked debate, with critics questioning its alignment with the party's stance against personality glorification.

<https://english.jagran.com/india/kerala-cm-pinarayi-vijayan-documentary-to-premiere-on-may-21-showcasing-his-journey-and-governance-milestones-10234894>

By Deeksha Gour | Published: Sun, 04 May 2025 12:01 PM (IST)

Source:JND

Kerala: A new documentary celebrating Kerala Chief Minister Pinarayi Vijayan's life and political career is set to be launched this month, drawing mixed reactions from different quarters. Titled Pinarayi The Legend, the film has been produced with a budget of Rs 15 lakh by the Kerala Secretariat Employees Association, a CPI(M)-affiliated service organisation.

According to a Mathrubhumi report, the documentary will be released on May 21 at Thiruvananthapuram's Central Stadium. The event also marks the fourth anniversary of Vijayan's second term in office. The film is expected to cover his personal background, political journey and major achievements as Chief Minister, with a strong focus on the developmental work carried out during his tenure.

While supporters view the project as a tribute to a leader who shaped modern Kerala, critics have raised concerns. They argue that promoting an individual goes against the CPI(M)'s ideological stance, which discourages the glorification of political figures.

The controversy comes shortly after another incident involving the same association. A song titled Guardian to the Red Brigade, A Man Like Burning Coal, was performed in honour of the Chief Minister, with Vijayan himself present at the event. That performance, too, had stirred discussions on the party's approach to leadership portrayal.

In separate news, the National Human Rights Commission (NHRC) has sent a notice to the Kerala government over poor facilities for inmates who want to pursue education in prisons. Many prisoners are enrolling in regular and online courses, but jails lack the staff, internet access, and devices to support them. Authorities also say there's no system to monitor online use, raising fears of misuse by some inmates. Some prisoners convicted of serious crimes are reportedly applying for courses to seek temporary release. The NHRC called this a violation of prisoners' rights and asked for a detailed report within four weeks.

Free Press Journal

## **Madhya Pradesh: NHRC Seeks Action Report From Bhopal Police Amid Allegations Of Sexual Assault, Blackmail, And Forced Conversion Of Orphaned Girls**

NHRC member Priyank Kanoongo told ANI on Saturday that originally three female students had come forward claiming to being sedated, sexually assaulted and blackmailed. Later on the victims were also allegedly forced to convert. Right now seven victims alleging assault have been identified, however it is expected that more victims will be uncovered.

<https://www.freepressjournal.in/bhopal/madhya-pradesh-nhrc-seeks-action-report-from-bhopal-police-amid-allegations-of-sexual-assault-blackmail-and-forced-conversion-of-orphaned-girls>

ANI | Updated: Sunday, May 04, 2025, 12:51 PM IST

New Delhi: Shortly after a National Commission for Women's inquiry team reached Bhopal, Madhya Pradesh to investigate allegations of sexual assault of multiple female students, the National Human Rights Commission (NHRC) has asked for an action report from BNational Human Rights Commission regarding the case and has alleged that 'prima facie' it looks like the police delayed in registering a complaint.

NHRC member Priyank Kanoongo told ANI on Saturday that originally three female students had come forward claiming to being sedated, sexually assaulted and blackmailed. Later on the victims were also allegedly forced to convert. Right now seven victims alleging assault have been identified, however it is expected that more victims will be uncovered.

"We received a complaint, Hindu girls were targeted in a college of Bhopal. They were sedated and sexually assaulted. Then this act was videotaped and further, the girls were blackmailed and were pressured for conversion. According to our information, one girl, who is an orphan went through this repeatedly, and when her sister was also getting trapped in this she got the courage to complain about this," the NHRC member said in Delhi.

Kanoongo also said that 'prima facie' it seems there was a delay in writing the initial complaint by the police.

"According to our information, prima facie it looks like there had been a delay in registering a complaint. As per the information we received, there may be more victims in this case. Right now, there are seven victims in the case. We have asked for an action report from the Bhopal Police in this case. However, in two days, three different girls have approached us regarding this matter," Kanoongo said.

He said that all the victims are orphans who have been targeted specifically for their background, adding, "It is important that the victim's profile is that they are orphans. To target them, and make them victims is a modus operandi is being revealed. The women

have complaint to us that there is a threat to their life, and there is nothing done on their rehabilitation." "To give protection is government's responsibility, and to help with rehabilitation is the responsibility of respective department. Till we cannot give protection and rehabilitation until other victims will not come forward," the NHRC member added.

An NHRC team will also be formed to go to the site of the incident and investigate the matter, with Kanoongo adding, "We have decided that an NHRC team will go there and investigate the case. We will work on ensuring what all needs to be done for the victims protection and rehabilitation and how others will come forward too." Earlier on May 3, National Commission of Women took suo motu cognizance of the alleged rape and blackmailing case. The Chairperson of the National Commission for Women, Vijaya Rahatkar has constituted a three-member Inquiry Committee.

According to an official release, the three members of the committee, Nirmal Kaur (Retired IPS Officer and former DGP of Jharkhand), Nirmala Nayak (Advocate, Jabalpur High Court), and Ashutosh Pandey (Under Secretary, National Commission for Women)-met with the police officer investigating the case and attempted to understand the ground realities of the incident.

The inquiry committee will meet the victims, their families, and the concerned authorities today to gather detailed information related to the incident.

So far five victims came forward to report the incident and based on their complaints, FIRs were registered. The police arrested five accused, including the main accused Farhan in the matter so far and different SITs (Special Investigation Teams) have also been constituted to probe the matter.

Disclaimer: This is a syndicated feed. The article is not edited by the FPJ editorial team.



ANI News

## **Madhya Pradesh: NHRC alleges lapses registering sexual assault complaint of multiple female students**

<https://aninews.in/news/national/general-news/madhya-pradesh-nhrc-alleges-lapses-registering-sexual-assault-complaint-of-multiple-female-students20250504095218/>

ANI | Updated: May 04, 2025 09:52 IST

New Delhi [India], May 4 (ANI): Shortly after a National Commission for Women's inquiry team reached Bhopal, Madhya Pradesh to investigate allegations of sexual assault of multiple female students, the National Human Rights Commission (NHRC) has asked for an action report from Bhopal Police regarding the case and has alleged that 'prima facie' it looks like the police delayed in registering a complaint. NHRC member Priyank Kanoongo told ANI on Saturday that originally three female students had come forward claiming to being sedated, sexually assaulted and blackmailed. Later on the victims were also allegedly forced to convert. Right now seven victims alleging assault have been identified, however it is expected that more victims will be uncovered. "We received a complaint, Hindu girls were targeted in a college of Bhopal. They were sedated and sexually assaulted. Then this act was videotaped and further, the girls were blackmailed and were pressured for conversion. According to our information, one girl, who is an orphan went through this repeatedly, and when her sister was also getting trapped in this she got the courage to complain about this," the NHRC member said in Delhi. Kanoongo also said that 'prima facie' it seems there was a delay in writing the initial complaint by the police. "According to our information, prima facie it looks like there had been a delay in registering a complaint. As per the information we received, there may be more victims in this case. Right now, there are seven victims in the case. We have asked for an action report from the Bhopal Police in this case. However, in two days, three different girls have approached us regarding this matter," Kanoongo said.

He said that all the victims are orphans who have been targeted specifically for their background, adding, "It is important that the victim's profile is that they are orphans. To target them, and make them victims is a modus operandi is being revealed. The women have complaint to us that there is a threat to their life, and there is nothing done on their rehabilitation."

"To give protection is government's responsibility, and to help with rehabilitation is the responsibility of respective department. Till we cannot give protection and rehabilitation until other victims will not come forward," the NHRC member added. An NHRC team will also be formed to go to the site of the incident and investigate the matter, with Kanoongo adding, "We have decided that an NHRC team will go there and investigate the case. We will work on ensuring what all needs to be done for the victims protection and rehabilitation and how others will come forward too."

Earlier on May 3, National Commission of Women took suo motu cognizance of the alleged rape and blackmailing case. The Chairperson of the National Commission for Women, Vijaya Rahatkar has constituted a three-member Inquiry Committee. According to an official release, the three members of the committee, Nirmal Kaur (Retired IPS Officer and former DGP of Jharkhand), Nirmala Nayak (Advocate, Jabalpur High Court), and Ashutosh Pandey (Under Secretary, National Commission for Women)-met with the police officer investigating the case and attempted to understand the ground realities of the incident. The inquiry committee will meet the victims, their families, and the concerned authorities today to gather detailed information related to the incident. So far five victims came forward to report the incident and based on their complaints, FIRs were registered. The police arrested five accused, including the main accused Farhan in the matter so far and different SITs (Special Investigation Teams) have also been constituted to probe the matter. (ANI)

Devdiscourse

### **NHRC Demands Action: Bhopal Assault Case Sparks Investigation**

The NHRC has requested a report from Bhopal Police on a case involving alleged sexual assaults, blackmail, and forced conversions of female students. Initial reports suggest victims were targeted due to their orphan status, with the commission indicating potential delays in police responses. An investigation is underway.

<https://www.devdiscourse.com/article/headlines/3369279-tragic-clash-deadly-dispute-in-sultanpur>

Devdiscourse News Desk | Updated: 04-05-2025 09:58 IST | Created: 04-05-2025 09:58 IST

The National Human Rights Commission (NHRC) has raised serious concerns over a disturbing case in Bhopal, Madhya Pradesh, involving allegations of sexual assault and blackmail against several female students. An investigation by the National Commission for Women revealed shocking claims of sedated assaults and forced conversions.

NHRC member Priyank Kanoongo highlighted delays in police response, noting three initial complainants soon increased to seven as more victims came forward. The crimes allegedly targeted orphaned students with video evidence used for blackmailing. Authorities are seeking an action report from Bhopal Police to address these lapses.

Amidst growing public outrage, the NHRC is dispatching a team to investigate while the police have arrested several accused, including the primary suspect. Special Investigation Teams have been set up to uncover the full extent of this situation and ensure victim protection and rehabilitation.

(With inputs from agencies.)



Janta Se Rishta

## **NHRC ने कई छात्राओं के यौन उत्पीड़न की शिकायत दर्ज करने में लापरवाही का आरोप लगाया**

<https://jantaserishta.com/delhi-ncr/nhrc-alleges-negligence-in-filing-complaints-of-sexual-harassment-of-several-girl-students-3993728>

May 4, 2025

New Delhi: राष्ट्रीय महिला आयोग की जांच टीम के कई छात्राओं के यौन उत्पीड़न के आरोपों की जांच करने के लिए मध्य प्रदेश के भोपाल पहुंचने के तुरंत बाद , राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मामले के संबंध में भोपाल पुलिस से कार्रवाई रिपोर्ट मांगी है और आरोप लगाया है कि 'प्रथम दृष्टया' ऐसा लगता है कि पुलिस ने शिकायत दर्ज करने में देरी की। एनएचआरसी के सदस्य प्रियांक कानूनगो ने शनिवार को एनआई को बताया कि मूल रूप से तीन छात्राएं सामने आई थीं, जिन्होंने दावा किया था कि उन्हें नशीला पदार्थ दिया गया, उनका यौन उत्पीड़न किया गया और उन्हें ब्लैकमेल किया गया। बाद में पीड़ितों को कथित तौर पर धर्म परिवर्तन के लिए भी मजबूर किया गया। अभी तक उत्पीड़न का आरोप लगाने वाली सात पीड़ितों की पहचान की गई है, हालांकि उम्मीद है कि और भी पीड़ितों का पता चलेगा। एनएचआरसी सदस्य ने दिल्ली में कहा , "हमें शिकायत मिली है कि भोपाल के एक कॉलेज में हिंदू लड़कियों को निशाना बनाया गया। उन्हें नशीला पदार्थ खिलाकर उनका यौन शोषण किया गया। फिर इस कृत्य का वीडियो बनाया गया और इसके बाद लड़कियों को ब्लैकमेल किया गया और उन पर धर्म परिवर्तन का दबाव बनाया गया। हमारी जानकारी के अनुसार, एक लड़की जो अनाथ है, उसके साथ कई बार ऐसा हुआ और जब उसकी बहन भी इसमें फंसने लगी तो उसने इस बारे में शिकायत करने की हिम्मत जुटाई।" कानूनगो ने यह भी कहा कि 'प्रथम दृष्टया' ऐसा लगता है कि पुलिस द्वारा प्रारंभिक शिकायत लिखने में देरी की गई थी। "हमारी जानकारी के अनुसार, प्रथम दृष्टया ऐसा लगता है कि शिकायत दर्ज करने में देरी हुई है। हमें मिली जानकारी के अनुसार, इस मामले में और भी पीड़ित हो सकते हैं। अभी, मामले में सात पीड़ित हैं। हमने इस मामले में भोपाल पुलिस से कार्रवाई रिपोर्ट मांगी है। हालांकि, दो दिनों में तीन अलग-अलग लड़कियों ने इस मामले को लेकर हमसे संपर्क किया है," कानूनगो ने कहा।

उन्होंने कहा कि सभी पीड़ित अनाथ हैं, जिन्हें खास तौर पर उनकी पृष्ठभूमि के कारण निशाना बनाया गया है। उन्होंने कहा, "यह महत्वपूर्ण है कि पीड़ित की प्रोफ़ाइल में यह बताया गया हो कि वे अनाथ हैं। उन्हें निशाना बनाना और उन्हें शिकार बनाना एक कार्यप्रणाली है। महिलाओं ने हमसे शिकायत की है कि उनकी जान को खतरा है और उनके पुनर्वास के लिए कुछ नहीं किया गया है।"

एनएचआरसी सदस्य ने कहा, "सुरक्षा देना सरकार की जिम्मेदारी है और पुनर्वास में मदद करना संबंधित विभाग की जिम्मेदारी है। जब तक अन्य पीड़ित सामने नहीं आएंगे, तब तक हम सुरक्षा और पुनर्वास नहीं दे सकते।"

घटनास्थल पर जाकर मामले की जांच करने के लिए एनएचआरसी की एक टीम भी बनाई जाएगी। कानूनगो ने कहा, "हमने तय किया है कि एनएचआरसी की एक टीम वहां जाएगी और मामले की जांच करेगी। हम यह सुनिश्चित करने पर काम करेंगे कि पीड़ितों की सुरक्षा और पुनर्वास के लिए क्या-क्या किया जाना चाहिए और अन्य लोग भी कैसे आगे आएंगे।"

इससे पहले 3 मई को राष्ट्रीय महिला आयोग ने कथित बलात्कार और ब्लैकमेलिंग मामले का स्वतः संज्ञान लिया था। राष्ट्रीय महिला आयोग की अध्यक्ष विजया रहाटकर ने तीन सदस्यीय जांच समिति गठित की है।

आधिकारिक विज्ञप्ति के अनुसार, समिति के तीन सदस्यों निर्मल कौर (सेवानिवृत्त आईपीएस अधिकारी और झारखंड की पूर्व डीजीपी), निर्मला नायक (अधिवक्ता, जबलपुर उच्च न्यायालय) और आशुतोष पांडे (अवर सचिव, राष्ट्रीय महिला आयोग) ने मामले की जांच कर रहे पुलिस अधिकारी से मुलाकात की और घटना की जमीनी हकीकत को समझने का प्रयास किया।

जांच समिति आज पीड़ितों, उनके परिवारों और संबंधित अधिकारियों से मिलकर घटना से संबंधित विस्तृत जानकारी जुटाएगी।

अब तक पांच पीड़ित घटना की रिपोर्ट करने के लिए आगे आए और उनकी शिकायतों के आधार पर एफआईआर दर्ज की गई। पुलिस ने अब तक मामले में मुख्य आरोपी फरहान समेत पांच आरोपियों को गिरफ्तार किया है और मामले की जांच के लिए अलग-अलग एसआईटी (विशेष जांच दल) भी गठित किए गए हैं। (एएनआई)

Nai Duniya

## **Bhopal Rape Case: महिला आयोग की टीम ने पुलिस पर उठाए सवाल, पूछा- संगठित अपराध की धारा क्यों नहीं लगाई**

भोपाल में हिंदू छात्राओं से दुष्कर्म और ब्लैकमेलिंग के मामले में राष्ट्रीय महिला आयोग की टीम ने जांच में गंभीर लापरवाही पाई। टीम ने संगठित अपराध की धाराएं जोड़ने, आर्थिक फंडिंग की जांच और संबंधित कॉलेज-क्लब की भूमिका की पड़ताल के निर्देश दिए। मानवाधिकार आयोग ने भी पुलिस को नोटिस भेजा।

<https://www.naidunia.com/madhya-pradesh/bhopal-bhopal-rape-case-women-commission-team-raised-questions-on-police-asked-why-organized-crime-section-was-not-applied-8387753>

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### HighLights

संगठित अपराध की धाराएं जोड़ने की सिफारिश की।

आरोपियों को मिली फंडिंग की जांच के निर्देश दिए।

क्लब और कॉलेज की भूमिका की भी जांच होगी।

नईदुनिया प्रतिनिधि, भोपाल। हिंदू लड़कियों से दुष्कर्म और वीडियो बनाकर ब्लैकमेलिंग करने के प्रकरण की जांच के लिए भोपाल पहुंची राष्ट्रीय महिला आयोग की टीम ने पुलिस की अब तक की कार्रवाई पर सवाल उठाए हैं। रविवार को इस टीम ने विशेष जांच दल (एसआइटी) के अधिकारियों को तलब करके अब तक हुई एफआइआर, उनकी जांच व कार्रवाई की स्थिति जानी। एक पीड़ित छात्रा से मुलाकात करके उसके बयान दर्ज किए।

झारखंड की पूर्व डीजीपी निर्मल कौर के नेतृत्व वाली इस तीन सदस्यीय आयोग की जांच टीम ने अधिकारियों से पूछा कि इस प्रकरण में गिरोह सामने आने के बाद भी संगठित अपराध की धारा क्यों नहीं लगाई गई। टीम ने इस गिरोह को फंडिंग (वित्तीय मदद) मुहैया कराने वालों की भी जांच करने के लिए कहा है।

सुनियोजित ढंग से हिंदू युवतियों को फंसाया

टीम के सदस्यों ने अधिकारियों और पीड़िता से बातचीत के बाद पाया कि हिंदू युवतियों को निशाना बनाकर उन्हें सुनियोजित ढंग से फंसाया गया। उनसे दुष्कर्म कर उसका वीडियो बनाकर ब्लैकमेल किया गया।

जांच के बाद टीम के सदस्यों ने मामले की जांच कर रहे पुलिस अधिकारियों की बैठक ली। इसमें टीम के सदस्यों ने निर्देश दिए कि पूरा गिरोह संगठित रूप से काम कर रहा था। ऐसे में उन पर संगठित अपराध की धाराएं बढ़ाई जानी चाहिए।

फंडिंग करने वाले बेनकाब हों



आयोग की जांच टीम के सदस्यों ने कहा कि कहा कि सभी आरोपियों की पृष्ठभूमि आर्थिक रूप से बेहद कमजोर है। ऐसे में उनके पास महंगी बाइक, कार, किराए पर कई जगह लिए कमरे और रोजाना क्लब में ले जाने के रुपये कहीं से तो आए। इससे साफ होता है कि उन्हें किसी ने फंडिंग की है।

पुलिस को आरोपियों को किसी की ओर से वित्तीय मदद पहुंचाने की संभावना की भी जांच बारीकी से करनी चाहिए, ताकि उन्हें आर्थिक रूप से सहयोग करने वालों को भी बेनकाब किया जा सके। फंडिंग करने वालों पर भी कार्रवाई होनी चाहिए। उन्हें अपराध में सहयोगी माना जाना चाहिए।

आज तीन पीड़िताओं के बयान दर्ज करेगी टीम

सोमवार को टीम के सदस्य तीन पीड़ित छात्राओं के बयान दर्ज करेंगे। इसके साथ ही वे टीआइटी कॉलेज व क्लब 90 में भी जाएंगे, जहां आरोपियों ने छात्राओं को निशाना बनाया। टीम के सदस्यों ने बागसेवनिया थाना प्रभारी व अशोका गार्डन थाना प्रभारी को बुलाया।

उनसे तथ्य समझने के बाद कहा कि पुलिस को टीआइटी कॉलेज की भी जांच करनी चाहिए। यहां की छात्राओं को आरोपियों ने झांसे में लिया। वहां देखना होगा कि क्या वहां महिला सुरक्षा संबंधी गाइडलाइन का पालन किया गया या नहीं। क्लब 90 की क्या भूमिका थी। यदि वहां सुनियोजित रूप से पूरा प्रकरण चल रहा था तो उसको भी कार्रवाई में शामिल करना चाहिए।

राष्ट्रीय मानवाधिकार आयोग ने पुलिस को भेजा नोटिस

भोपाल दुष्कर्म कांड में राष्ट्रीय मानवाधिकार आयोग भी सक्रिय हो गया है। आयोग के सदस्य प्रियंक कानूनगो ने बताया कि तीन पीड़ित लड़कियों ने आयोग से संपर्क किया है। इसके आधार पर आयोग ने भोपाल पुलिस को नोटिस भेजकर दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

कानूनगो ने कहा कि इस मामले में पीड़ित लड़कियों की संख्या अधिक भी हो सकती है। आयोग की एक टीम जल्द ही भोपाल जाकर मामले की जांच करेगी।

Lalluram

**‘लव जिहाद की पीड़िताओं को जान का खतरा’, एक्शन की तैयारी में राष्ट्रीय मानव अधिकार आयोग, भोपाल पुलिस से मांगी रिपोर्ट, हो सकते हैं बड़े खुलासे**

<https://lalluram.com/mp-news-bhopal-love-jihad-national-human-rights-commission-said-that-victims-are-facing-threat-to-their-lives/>

saurabh | 04 May 2025, 06:18 PM

मध्यप्रदेश

राकेश चतुर्वेदी, भोपाल। Bhopal love Jihad: राजधानी भोपाल में सामने आए लव जिहाद का मामला अब दिल्ली तक पहुंच गया है। राष्ट्रीय मानव अधिकार आयोग ने इस मामले में संज्ञान लिया है। साथ ही पीड़िताओं की जान का खतरा बताया है।

3 पीड़िताओं में राष्ट्रीय मनावाधिकार आयोग से मांगी मदद

राष्ट्रीय मनावाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कहा कि 3 पीड़ित लड़कियों ने उनसे संपर्क कर अपनी जान का खतरा बताया है। हिंदू धर्म की युवतियों को नशा देकर यौन उत्पीड़न करके वीडियोग्राफी किया गया। पोर्नोग्राफी सामग्री तैयार करके युवतियों को ब्लैकमेल किया गया। अभी जो जानकारी मिल रही है उसमें 7 पीड़ितों की जानकारी है। पीड़ित युवतियों को सुरक्षा देना सरकार का दायित्व है। इस मामले में भोपाल पुलिस से दो हफ्ते में जवाब मांगा है। एक टीम जल्द भोपाल आएगी और मामले की जमीनी स्तर पर जांच करेगी। जांच के दौरान कई बड़े खुलासे हो सकते हैं।

लव जिहाद में हो सकती हैं और भी पीड़िताएं

प्रियंक कानूनगो ने एक निजी मीडिया से बातचीत में कहा, “हमें शिकायत मिली है कि भोपाल के एक कॉलेज में हिंदू लड़कियों को निशाना बनाया गया। उन्हें नशीला पदार्थ खिलाकर उनका यौन शोषण किया गया। फिर इस कृत्य का वीडियो बनाया गया और आगे लड़कियों को ब्लैकमेल किया गया और उन पर धर्म परिवर्तन का दबाव बनाया गया। हमें मिली जानकारी के अनुसार इस मामले में और भी पीड़ित हो सकती हैं।”

राष्ट्रीय मनावाधिकार आयोग भोपाल पुलिस से मांगी रिपोर्ट

उन्होंने आगे बताया कि “अभी इस मामले में 7 पीड़ित छात्राएं हैं। हमने इस मामले में भोपाल पुलिस से कार्रवाई रिपोर्ट मांगी है। अब तक तीन अलग-अलग लड़कियों ने इस मामले को लेकर हमसे संपर्क किया है। यह ध्यान रखना महत्वपूर्ण है कि सभी पीड़ित अनाथ हैं। हमने तय किया है कि एनएचआरसी की एक टीम वहां जाएगी और मामले की जांच करेगी।”

Prabhat Khabar

## मिड डे मील में सांप मिला! NHRC सख्त, पटना SSP से मांगी रिपोर्ट

Mid Day Meal: मिड डे मील खाने से बीमार हुए 100 बच्चों को लेकर राष्ट्रीय मानवाधिकार आयोग ने बिहार सरकार और पटना के एसएसपी से जवाब मांगा है. मानवाधिकार आयोग ने मामले में संज्ञान लेते हुए नोटिस जारी कर जवाब दाखिल करने को कहा है.

<https://www.prabhatkhabar.com/state/bihar/patna/mid-day-meal-food-snake-found-nhrc-notice-to-bihar-government-and-patna-ssp-action-soon/amp>

By Paritosh Shahi | May 4, 2025 3:33 PM

Mid Day Meal: पटना जिले के मोकामा प्रखंड के मेकरा गांव स्थित उत्कर्मित मध्य विद्यालय में 24 अप्रैल को एक गंभीर मामला सामने आया. विद्यालय में मध्याह्न भोजन खाने के बाद 100 से अधिक छात्र बीमार हो गए, जिसके बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) ने खुद संज्ञान लेते हुए राज्य सरकार के मुख्य सचिव और पटना के वरिष्ठ पुलिस अधीक्षक को नोटिस भेजकर दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया है. आयोग ने बीमार छात्रों की स्वास्थ्य स्थिति पर भी जानकारी मांगी है.

क्या है पूरा मामला?

घटना के दिन स्कूल में चावल पकाया जा रहा था. तब स्थानीय लोगों और बच्चों के परिजनों ने आरोप लगाया कि खाना पकाते वक्त एक मरा हुआ सांप बर्तन में गिर गया था. आरोप है कि रसोइए ने उस सांप को निकालकर भी वही भोजन लगभग 500 बच्चों को परोस दिया. इसके तुरंत बाद कई छात्र बीमार पड़ गए और उन्हें मोकामा ट्रॉमा सेंटर में भर्ती कराया गया. घटना के विरोध में नाराज ग्रामीणों और परिजनों ने स्कूल के बाहर सड़क जाम कर विरोध प्रदर्शन किया.

NHRC की प्रतिक्रिया

NHRC ने इसे बच्चों के मानवाधिकारों का गंभीर उल्लंघन मानते हुए कहा कि अगर यह आरोप सही साबित होता है, तो यह बेहद चिंताजनक और निंदनीय है. आयोग ने संबंधित अधिकारियों से जवाब मांगा है और इस घटना की पारदर्शी जांच की मांग की है.

प्रशासन ने क्या कहा

बाढ़ के एसडीएम शुभम कुमार ने इन आरोपों को सिरे से खारिज कर दिया है. उन्होंने कहा कि मामले की जांच कर ली गई है और भोजन में किसी तरह की मिलावट या संदिग्ध वस्तु नहीं पाई गई. उन्होंने यह भी कहा कि बच्चों के बीमार होने का कारण गर्मी और डिहाइड्रेशन था. कुछ बच्चों को अंधविश्वास के चलते मंदिर ले जाया गया और उन्हें पानी पीने से रोका गया, जिससे उनकी तबीयत और बिगड़ी.



Samacharnama

**मध्याह्न भोजन खाने से 100 बच्चों के बीमार पड़ने पर एनएचआरसी ने बिहार सरकार को नोटिस जारी किया**

<https://samacharnama.com/states/uttar-pradesh-news/nhrc-issues-notice-to-bihar-govt-after-100-children-fall/cid16663320.htm>

By Local Desk | May 5, 2025, 07:50 IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुरुवार (1 मई, 2025) को बिहार सरकार को एक घटना पर नोटिस जारी किया, जिसमें 24 अप्रैल को पटना के मोकामा इलाके के एक सरकारी स्कूल में मिड-डे मील खाने से 100 से अधिक बच्चे बीमार पड़ गए थे। कथित तौर पर, रसोइए ने बच्चों को भोजन में से मरा हुआ सांप निकालकर परोसा था। भोजन खाने से बच्चों के बीमार पड़ने की खबर ग्रामीणों तक पहुंची, जिन्होंने विरोध प्रदर्शन करने के लिए सड़क जाम कर दी।

यह देखते हुए कि इस घटना ने मानवाधिकारों के उल्लंघन के बारे में गंभीर सवाल खड़े किए हैं, आयोग ने बिहार सरकार के मुख्य सचिव और पटना, बिहार के वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। रिपोर्ट में बच्चों की स्वास्थ्य स्थिति शामिल होने की उम्मीद है।

Organiser

**The postmortem of the Pahalgam massacre, follow-up narrative and future action**

<https://organiser.org/2025/05/04/290139/bharat/jammu-and-kashmir/the-postmortem-of-the-pahalgam-massacre-follow-up-narrative-and-future-action/>

Ashwani Kumar Chrungoo May 4, 2025, 07:00 pm IST in Bharat, Opinion, Jammu and Kashmir

The horrendous act of terrorism in Pahalgam-Kashmir on April 22, 2025, shocked not only the entire nation but also the whole world. It was a brutal act that brought the entire humanity to shame because it involved not only the killings of human beings but also a peculiar methodology of brutality before the killings. Though it is not the first time that such ethnic or religious cleansing has taken place in Kashmir, the last four decades have been full of such heinous crimes against humanity. The biggest and the primary victim of this terror ideology and machine is the community of Kashmiri Pandits -the indigenous people of Kashmir, who have been living in exile for more than 35 years in their own country. They have a long history of genocide and ethnic cleansing in Kashmir and the National Human Rights Commission (NHRC) was “constrained to admit that acts akin to genocide were committed against the Kashmiri Pandits in Kashmir...” it was declared so by the Commission’s Court in its decision in 1999 on a complaint-case filed by this author.

Pahalgam will go down in history for betrayal, untrustworthiness and naked brutality on innocent people who were viciously trapped, caught, investigated about their religion, tortured and killed before their kith and kin. The killers of humanity made sure that the so-called Kashmiriyat, Insaniyat, Jamhooriyat bla bla bla were a big “haivaniyat”. The argument of some apologists all along that ‘terrorism had no religion’ was torn into bits and pieces. The Hindu tourists in Kashmir were killed only because they were Hindus, and their kiths and kins were spared to tell the world the ghastly story of religious cleansing in the valley. They were also ‘instructed’ by the Islamic terrorists supported and sponsored by Pakistan, who committed crimes against humanity, to tell their story to the Prime Minister, Narendra Modi as to why and how their own were brutally killed by them.

It was the reenactment of the October 7, 2023, Hamas attack on a festival in Gaza-Israel, killing and kidnapping people who belonged to religions other than Islam. The ideological commitment and expertise to kill in such a fashion required intense indoctrination, religious education and military training, and for all these things, the Madrassas, the Pakistan Army and social support played a key role in destroying Kashmir all along and unfortunately, for a long time. It is almost impossible now to turn the clock back without a complete overhaul of the situation, keeping in view the local support for the acts of Islamic terrorism in the valley.

We have seen unconventional reactions coming from the people of the valley immediately after the unfortunate happenings, which raises doubts about the veracity of

these so-called protests. A lot has been said and written in the context of the developments, and it remains unabated. The immediate protests-candle marches-bandh-slogan shouting against acts of genocide in Pahalgam throughout the Kashmir valley after the tragedy seemed all orchestrated, planned, abrupt and organised. Everything was just ready to be executed, but only after the gory massacre of Hindus. The protesters (the so-called mourners) couldn't hide their smiling and laughing faces during the protests, and the media, particularly social media, exposed them thoroughly and profusely.

This author is reminded of the 19-20 January night of 1990 when people came on the streets 'abruptly' and raised slogans against the Pandit community, asking them to leave Kashmir without their womenfolk or get converted or get killed; the infamous war cry "Raliv-Galiv-Chaliv" is still in our ears. Everybody kept mum at that point and allowed things to happen that way. The result is before us. What was done to the Kashmiri Pandits in the valley should have been enough to learn the lessons, but the nation failed to learn them. The perception that terrorism could be defeated with tourism was unscientific and defied logic. Nowhere in the world has it happened, and Kashmir could have been no exception.

The government has taken cognisance of the grave situation in J&K and has taken some important steps as a consequence of the tragic incident. More steps are expected to be taken in the coming days. The whole nation stands outraged, and people have responded accordingly. Our nation and its government are due for certain decisions and actions for which we all need to have a clear vision of our past, present and future.

It is time to change gears. There is no need to buy the biggest joke of the world that 'terrorism has no religion', it has. This is Islamic-Terrorism, unless we recognise it like that, our fight against it can't yield the desired results. The Muslim community needs to know it more than anybody else. They need to know how their people project their religion to destroy their moral ground as a part of the civilised world.

There is a need for an all-out operation against it; the whole nation will support the government. The mood and resolve of the nation is somewhat different this time. But terrorism will continue in one or the other fashion because, for Pakistan, it is a perpetual low-cost game that is being fought on someone else's ground. They aren't going to stop it.

We need to be determined to fight it to the finish, but while fighting this huge battle, we need not be led by any confusion about it. Any sort of delusional thinking or a confused perception or a wavering mindset about it will damage the whole process of combating the menace. It is Islamic terrorism that we have been fighting in one form or another for the last hundreds of years. Only the formats have changed.

This time, the nation has been hit differently, and our souls are bleeding. We don't need to be swept away by the deceptive strategy, overtures and statements of our enemies within and outside the country. This whole low-intensity war by Pakistan and its support base in India par, particularly in Kashmir, is aimed at completing the unfinished task of



the division of 1947. It will change faces and make us believe it doesn't exist the way we believe it exists. That is part of the grand strategy that we need to know. Narratives and the correct Narratives have a significant role and value in modern affairs. There is a permanent need to call a spade a spade.

The meetings at the highest level of government hint at some important action against the state of Pakistan. Keeping in view the support within the country as well as from outside the country, the government is surely thinking of drastic action at various levels. Virtually the whole world has come in support of India and has unequivocally condemned the terror in Pahalgam. The decisions regarding the Indus Water Treaty, downsizing diplomatic staff at the Pakistan embassy in New Delhi, stoppage of cross-border trade with Pakistan, cancellation of visas and curtailment of further grant of visas to Pakistan nationals and banning some media channels and other media outlets of Pakistan in India are some of the very important steps that India has already taken.

The statement of Prime Minister Narendra Modi that the nation's defence forces would have functional freedom to act against Pakistan as and when necessary, coupled with the defence preparedness at other levels, is surely reassuring. But equally important to attend to for the government is the domestic sector. The support base of Islamic terror from J&K to Kerala and Gujarat to Arunachal Pradesh needs appropriate treatment, urgent and absolute. Vigil on the border and the LoC requires review and improvement. The breeding grounds for extremism esp, especially religious extremism and fundamentalism, should be permanently destroyed.

The government, in the interest of the security and safety of the nation and particularly the Jammu and Kashmir UT, ought to explain the interpretation of its declaration in the parliament and the Supreme Court of India that the statehood would be given back to the J&K 'at an appropriate time' and 'as soon as possible'. It should make it clear to the masses in general that statehood would be given back to the UT of J&K when terrorism is finished in the UT. The government must put the onus of destroying terrorism in J&K also on the shoulders of the citizens, political class, religious bodies, NGOs, intellectuals and the civil society of J&K. Such declaration in the context of statehood by the government will positively impact the ground, and society will generally be accountable to itself, historically and politically.

The direction of the Supreme Court of India to conduct elections for the assembly in the UT of J&K within a specified time was simply a balancing act while delivering the judgement on Article 370. This is particularly so when the main complainants in the case never asked for it and publicly disassociated themselves from such a demand. Whether the elections to the assembly have done anything good for the nation-state is for the Apex Court to ponder. Still, the government should also provide its frank opinion to the Supreme Court in this connection.

The abrogation of Article 370, etc, has done its job well. This process must be taken to a logical conclusion, slowly and steadily. The government and the national political class

need to take this process ahead, considering the nation's long-term goals and the security aspects of the entire issue. J&K are integral to the country, just like other states. The way the citizens of J&K are free to move, live, work and enjoy their life in any other state of India, so should the citizens of other states also be able to do in J&K. The government should provide the necessary environment for this with short-term and long-term targets. It is time to act on all fronts without wasting time to bring the required sanity to the socio-political environs of the Union Territory of J&K.

Hindustan

### राष्ट्रीय विकलांग मंच ने एमजीएम अस्पताल घटना की जांच की मांग की

जमशेदपुर के एमजीएम अस्पताल का एक हिस्सा गिरने से तीन मरीजों की मौत हो गई और कई घायल हुए हैं। राष्ट्रीय विकलांग मंच के महासचिव अरुण कुमार सिंह ने इस घटना की जांच की मांग की है और संबंधित अधिकारियों पर...

<https://www.livehindustan.com/jharkhand/ranchi/story-tragic-hospital-collapse-in-jamshedpur-3-patients-dead-inquiry-demanded-201746372066559.amp.html>

Newsrap हिन्दुस्तान, रांची Sun, 4 May 2025, 08:51:PM

रांची। जमशेदपुर स्थित एमजीएम अस्पताल भवन का एक हिस्सा गिर जाने की घटना को लेकर राष्ट्रीय विकलांग मंच के महासचिव अरुण कुमार सिंह ने राष्ट्रीय मानवाधिकार आयोग सहित पीएमओ और राष्ट्रपति कार्यालय को पत्र लिखा है। मंच के महासचिव अरुण कुमार सिंह ने कहा कि इस दुर्घटना में तीन मरीजों की दर्दनाक मौत हो गई और कई अन्य घायल हो गए। विशेष रूप से विकलांग, दृष्टिबाधित और शारीरिक रूप से अक्षम मरीजों को गंभीर चोटें आईं, क्योंकि वे समय रहते सुरक्षित बाहर नहीं निकल पाए। उन्होंने इस घटना की निष्पक्ष व स्वतंत्र जांच कराने की मांग की। साथ ही जिम्मेदार अधिकारियों पर मानवाधिकार हनन का मामला दर्ज करने और पीड़ित दिव्यांगजनों को मुआवजा व तत्काल पुनर्वास सहायता प्रदान करने की मांग की है।